



**LEGISLATIVE ASSEMBLY  
NATIONAL CAPITAL TERRITORY OF DELHI  
OLD SECRETARIAT, DELHI 110 054**

**SESSION REVIEW**

**SEVENTH SESSION - FIFTH PART (20.12.2018 to 03.01.2019)**

**SUMMONS**

Summons for the Fifth Part of Seventh Session of the Sixth Legislative Assembly of NCT of Delhi were issued to the Hon'ble Members on 13.12.2018.

**DURATION OF THE SESSION**

The Fifth Part of Seventh Session of the Sixth Legislative Assembly commenced on 20 December, 2018 and was adjourned **SINE-DIE** by the Hon'ble Speaker on 03.01.2019 after holding three sittings for 10 Hours & 24 Minutes. The sittings were held on 20.12.2018, 21.12.2018 and 03.01.2019.

The Business conducted by the House during the Fifth Part of Seventh Session is summarized below.

**TRIBUTE**

1. On behalf of the House, the Chair paid tributes to Smt. Savitribai Jyotirao Phule, renowned social reformer on her 188<sup>th</sup> Birth Anniversary.
2. On mention by Shri Manjinder Singh Sirsa, the House paid tributes to the martyrdom of 04 (four) sons of Guru Gobind Singh Ji namely Baba Ajit Singh Ji, Baba Jhujhar Singh Ji, Baba Jorawar Singh Ji and Baba Fateh Singh Ji.

**CONGRATULATORY MOTION (RULE -114)**

Shri Mohinder Goel, on 20<sup>th</sup> December 2018, congratulated Hon'ble Chief Minister and Council of Ministers for "*approving the proposal of construction of Metro Phase IV submitted by the Delhi Metro Rail Corporation.*" 07 (seven) Members including Shri Vijender Gupta, Hon'ble Leader of Opposition expressed their view on the Motion. Shri Kailash Gahlot, Hon'ble Minister of Transport replied to the Motion. Shri Manish Sisodia, Hon'ble Deputy Chief Minister also made a brief statement.

## **MATTERS RAISED BY MEMBERS**

**Special Mention (Under Rule-280):** 65 Notices for Special Mention were received for the Session. 30 Matters were raised in the Session under Rule 280 and have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

### **Short Duration Discussion (Under Rule-55):**

1. Shri Saurabh Bharadwaj initiated discussion on 20 December, 2018 regarding *"ensuring speedy justice to victims of 1984 anti sikh riots and conviction of all those who were involved in perpetuating these riots"*. 13 Members including Shri Jagdeep Singh, Hon'ble Chief Whip, Shri Vijender Gupta, Hon'ble Leader of Opposition participated in the discussion. Shri Satyendra Jain, Hon'ble Minister of Home replied to the discussion.
2. Shri Rituraj Govind initiated discussion on 03.01.2019 regarding *"problems being faced by Delhites due to sealing of commercial properties and urgent need for suitable Legislation by the Parliament to provide relief"*. 04 Members participated in the discussion. Shri Satyendra Jain, Hon'ble Minister of Urban Development replied to the discussion.

### **Calling Attention (Rule-54):**

1. Shri Somnath Bharti called the attention of Minister of Home on 21<sup>st</sup> December 2018 regarding *"alleged disappearance of Sant Gopaldas, renowned activist fighting for the cause of conservation of Ganges and Himalaya."* Shri Pankaj Pushkar also expressed his views. Shri Satyendra Jain, Hon'ble Minister of Home made a brief statement.
2. Shri Imran Hussain, Hon'ble Minister of Food & Supplies called the attention of the House regarding alleged illegal sealing activities in his Constituency.

## **RESOLUTION**

Shri Jarnail Singh moved the following Resolution during Short Duration Discussion under Rule-55 on 21.12.2018.

*"The Legislative Assembly of NCT Delhi in its sitting on 21.12.2018 resolves the following :*

*Taking note of the sentiments expressed by Hon'ble Members, this House directs the Government of National Capital Territory of Delhi, to strongly convey to the Union Ministry of Home Affairs that justice continues to elude the families and near-dear ones of the victims of the worst genocide in the history of India's national capital;*

*Further, this House directs the Government of National Capital Territory of Delhi to impress upon the MHA that it should take all important and necessary steps to specifically include crimes against humanity and genocide in India's domestic criminal*

*laws, as recommended by the Hon'ble High Court of Delhi in its recent landmark judgment sentencing Sajjan Kumar and other convicts to life imprisonment;*

*This House further resolves that special fast track courts be set-up for quick and time bound trials in all 1984 riots cases, since 34 long and painful years have already elapsed, during which many victims have already passed away and the remaining witnesses are already in advanced stages of their lives;*

*Justice delivery system has, unfortunately, failed the 1984 riots victims so far;*

*This House resolves to term this worst riot clearly and unambiguously a genocide;*

*That any further delay will only erode the credibility of the investigating agencies and the justice delivery mechanism in the eyes of the common man;*

*This House also resolves that the Government of NCT of Delhi should continue to fight for ensuring justice for the 1984 genocide victims families”.*

The Resolution was put to vote and adopted.

### **COMMITTEE REPORTS**

Shri Jitender Singh Tomar presented the First Report of Committee on Government Assurances on 20.12.2018. The Motion for adoption of Report was put to vote and adopted by voice vote on 21.12.2018.

### **PAPERS LAID**

11(Eleven) Papers were laid on the Table of the House by Hon'ble Ministers during the Session as follows:-

1. The Annual Report of the Financial Year 2014-15 and 2015-16 pertaining to Guru Gobind Singh Indraprastha University (GGSIPU).
2. The Delhi Gazette Notification No. F.17(85)/DERC/Engg./2017- 18/5855/2680 dated 12th October 2018 regarding Delhi Electricity Regulatory Commission (Supply Code and Performance Standards)(Second Amendment) Regulations, 2018.
3. Copy of the Annual Report of the Financial Year 2016-17 pertaining to Delhi State Industrial and Infrastructure Development Corporation Ltd. (DSIIDC).
4. The Delhi Prison Rules, 2018 notified vide Notification no. F/9/87/2018/HQ/5980 dated 01<sup>st</sup> October 2018 with subsequent addendum dated 05<sup>th</sup> November 2018.
5. Corrigendum in Delhi Prison Rules, 2018 notified vide Notification No.F/9/87/2018/HG/Part-II/6894-99 dated 12 November 2018.
6. 16th Annual Report of Indraprastha Power Generation Co. Ltd for the F.Y 2016-17 & Summary of 16th Annual Report of the Company.
7. 16th Annual Report of Pragati Power Corporation Ltd for the F.Y. 2016-17 & Summary of 16th Annual Report of the Company.

8. CAG Audit Report on the Annual Accounts of the Indraprastha Institute of Information Technology, Delhi for the F.Y. 2016-17 alongwith Action Taken Report.
9. The Gazette Notification No.F.16(712)/UD/W/2018/1592 dated 12 November 2018 regarding Delhi Water Board Septage Management Regulations, 2018.
10. Action Taken Report on the recommendations of the 4th Delhi Finance Commission as per the Cabinet Decision No.2669 dated 01<sup>st</sup> January 2019 alongwith explanatory Memorandum.
11. Explanatory Memorandum regarding the action taken on the recommendation made by the 5th Delhi Finance Commission alongwith the Report of the 5th Delhi Finance Commission (2016-2021) in terms of Section 107A(4) of the Delhi Municipal Corporation Act, 1957.

### **LEGISLATION**

The following Bills/Demands were introduced, considered and passed during the Session:-

1. The Delhi Goods & Services Tax (Amendment) Bill, 2018 (Bill No. 05 of 2018).
2. Second Batch of Supplementary Demands for Grants for the Financial Year 2018-19.
3. The Delhi Appropriation (No. 4) Bill, 2018 (Bill No. 06 Of 2018)
4. The Contingency Fund of the National Capital Territory of Delhi (Amendment) Bill, 2018 (Bill No. 07 of 2018)

### **MOTION/STATEMENT BY THE MINISTERS**

1. Shri Satyendra Jain, Hon'ble Minister of Urban Development moved the following Motions on 03<sup>rd</sup> January 2019 with the leave of the House:-
  - i. *"This House considered and adopts the Action Taken Report of the Government of NCT of Delhi on the Fourth Finance Commission Report of the Government tabled in the House today i.e. 3<sup>rd</sup> January, 2019".*

The Motion was put to vote and adopted by voice vote.
  - ii. *"This House considered and adopts the Action Taken Report of the Government of NCT of Delhi on the Fifth Finance Commission Report of the Government tabled in the House today i.e. 3<sup>rd</sup> January, 2019".*

The Motion was put to vote and adopted by voice vote.
2. Shri Kailash Gahlot, Hon'ble Minister of Transport, on 3<sup>rd</sup> January 2019 made a brief statement regarding Fourth Phase of Delhi Metro Corporation Ltd. 07 (seven) Members also expressed their views. Shri Kailash Gahlot, Hon'ble Minister of Transport replied to the discussion.

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